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into the Consolidated fund of India releasing only five per cent of the amount for the development of the particular industry as in the case of OID.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): The Minister assures that this will really be spent for the purpose for which the Bill has been moved and a mechanism will the worked out to ensure what you suggested.

SHRI SATISH AGARWAL: The Chair is satisfied; the House is satisfied. I am with the House. in view of the assurance, we will take it up in the Assurances Committee. The assurance given by the hon. Minister is that the cess collected under this particular Act shall be utilised exclusively for the welfare of the workers and the employees and that it shall never be utilised for Government expenditure. I seek leave of the House to withdraw my motion.

THE VICE-CHAIRMAN (SHRI TRILOKI NATH CHATURVEDI): Mr. Agarwal, Government represents continuity in regard to any assurance. Naturally that will be followed by all others.

The motion for reference of the Bill to Select Committee was, by leave, withdrawn.

Shri V. Narayanasamy: When it is withdrawn it need not be put for voting. It is withdrawn with the leave of the House. Therefore, it need not be put for voting.

Vice-Chairman (Shri Triloki The Nath Chaturvedi): So -need not be negated. The hon. Members were speaking about the assurance again and again. So I thought let us be doubly sure and the Minister's assurance will also, be then reinforced accordingly. The Members have also some other viewpoints to suggest because there is another connected Bill, the Building and Other Construction Workers Bill. The Minister has moved both of them.

STATEMENT BY MINISTER
Minimum Support Prices for Kharif
Crops and Raw Jute for 1996-97.

कृषि मंत्री (श्री खतुरानन मिश्र):- उपसमाध्यक्ष महोदव, मैं मिनिवम संपोर्ट प्राइसेस फाँर खरीफ क्राँप्स एंड गुँ कूट फाँर 1996-97 सीजन से संबंधित स्टेटमेंट की प्रति सभा पटेल पर रखता हूं।

MESSAGE FROM THE LOK SABHA The Arbitration and Conciliation Bill, 1996

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 2nd August, 1996, agreed without any amendment to the Arbitration and Conciliation Bill, 1996, which was passed by Rajya Sabha at its sitting held on the 22nd July, 1996."

SHRI SATISH AGARWAL: That is one of the reasons why I withdrew my motion because Lok Sabha agreed to our Bills; so we also agreed to that.

I. THE BUILDING AND OTHER CONSTRUCTION WORKERS (REGU LATION OF EMPLOYMENT AND CONDITIONS OF SERVICES) BILL, 1996

II. THE BUILDING AND OTHER CONSTRUCTION WORKERS WEL FARE CESS BILL, 1996 (CONTD.)

श्री मोबिन्द्राम मिरी (मध्य प्रदेश)- उपसभाष्यक्ष महोद्य, भवन और अन्य संत्रिमलं कर्मकार (नियोजन तथा सेवा-शर्त विनियमन) विषेयक, 1996 के उद्देश्वें और कारचों के कथन में माननीय मंत्री महोदय ने जो संख्या बताई है कि यह अनुमान लगाया जाता है कि देश में लगथग 8.5 मिलियन कर्मकार भवन और अन्य निर्माण कार्यों में लगे हुए हैं।(ब्यवधान)...